

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
PERAMBRA COCONUT PRODUCER COMPANY LIMITED
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	PERAMBRA COCONUT PRODUCER COMPANY LIMITED
2.	Date of Incorporation Of Corporate Debtor	23/03/2015
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	The Registrar of Companies, Kerala.
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U01133KL2015PTC038191
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	11/449A,B,C,D;Chakkittapra,Chakkittapra , Kozhikode KL 673526 IN
6.	Insolvency commencement date in respect of Corporate Debtor	As per order of NCLT CP(IB)/01/KOB/2022 dated on 28/04/2022
7.	Estimated date of closure of insolvency resolution process	25/10/2022 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Prathap Pillai IBBI/IPA-003/ICAI-N-00371-2021-22/13822
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	BLRA15, Bridge Lane, Medical College PO, Trivananthapuram-695011 prathappillaiadv@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Prathap Pillai Advocate/Insolvency Professional IBBI/IPA-003/ICAI-N-00371-2021-22/13822 Finance Attorneys My home Building, Dharmalayam Road Thampanoor-695001, Thiruvananthapuram prathappillaiadv@gmail.com , Ph: 9847727667
11.	Last date for submission of claims	17/05/2022
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal Kochi Bench has ordered the commencement of a corporate insolvency resolution process against **PERAMBRA COCONUT PRODUCER COMPANY LIMITED** on vide order dated 28/04/2022.

The creditors of **PERAMBRA COCONUT PRODUCER COMPANY LIMITED** are hereby called upon to submit their claims with proof on or before 17/05/2022.

Claims may be submitted in specified FORMS B, C, D and E in terms of Regulation 7,8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons), Regulations 2016 by the operational creditors (except workmen and employees), financial creditors, workmen or Employees and Authorized Representatives of workmen an employees, respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04/05/2022

Place : Thiruvananthapuram

Prathap Pillai
Advocate/Insolvency Professional